

(Shri H M Patel)

would be made to ascertain the facts. The hon Member's statement that there is a widespread feeling that the National Conference was responsible for this, I think, is a statement which has not been acceptable

13.05 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA). With your permission, Sir, I rise to announce that Government Business in this House during the week commencing 30th April, 1979, will consist of:—

(1) Consideration of any item of Government Business carried over from today's Order Paper.

(2) Consideration and passing of the Aligarh Muslim University (Amendment) Bill, 1978.

(3) Consideration of amendments made by Rajya Sabha in the Special Courts Bill, 1979

(4) Consideration and passing of:—

(i) The Inter-State migrant Workmen (Regulation of Employment and Conditions of Service Bill, 1979.

(ii) The Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 1979

SHRI V. M. SUDHEERAN (Alleppey): With your permission, Sir, I would request the Minister of Parliamentary Affairs to find some time to discuss the increasing road accidents in Delhi.

Sir, road accidents in Delhi are increasing alarmingly

MR. DEPUTY-SPEAKER Let us not go into the subject.

SHRI V M SUDHEERAN: This is a very important subject. The hon. Minister of State for Home Affairs stated in the Rajya Sabha on 19th April 1978 that nearly 730 persons were killed and 4188 persons injured in road accidents in the Delhi during the period July 1, 1977 to June 30, 1978. On the same day one of our colleague became a victim of negligent and rash driving—Mr Parmanand Govindjiwala who died and the other friend, Shri Mohan Jain is still suffering. Sir, DTC operation is found to be totally unsafe

MR DEPUTY-SPEAKER: We cannot discuss DTC now. You are only wanting time for a discussion.

SHRI V M SUDHEERAN Day before yesterday, Mr. P. S. Narayan, a DAVP official died because of careless driving. He was about to board the bus. Everyday 3 or 4 persons die on account of road accidents. Even to-day three incidents have been reported. I appeal to the hon Minister to find some time to discuss the functioning of the DTC.

SHRI VAYALAR RAVI (Chirayinkil) We could not discuss the Demands of either the Shipping and Transport Ministry or the Communications Ministry. DTC comes under Shipping and Transport. There is an alarming situation in Delhi because of the series of accidents. I know the hon Minister is aware of the fact and I only wish that a discussion takes place to support the Minister to take all measures to tone up the DTC in the interests of safety of the passengers but also to reform the whole thing and also see that the precious lives of the people are protected.

The other thing is the Communications Ministry. The Communications Ministry was not discussed on the floor of the Ministry for the last 7 years. The last discussion, if I remember correctly, was when Mr. Bahuguna was the Minister. It is one of the vital subjects concerning the citizens of the

country. We could not find time to discuss this Ministry. Some motion or something the hon. Minister for Parliamentary Affairs should find so that we can get a chance to discuss this Ministry, wherein, I am sure, every member will participate. There are certain new elements coming. Recognition has been given to a new union which has created a lot of tension.

Secondly, the telephone connections are not functioning properly. My own problem is with regard to Cochin it is a terrible thing. I demand a discussion should take place on this aspect also.

SHRI RAVINDRA VARMA: The subjects which the hon. Members have raised are undoubtedly important, and they will be considered by the Business Advisory Committee.

12.10 hrs.

MULTI-STATE COOPERATIVE SOCIETIES BILL

EXTENSION OF TIME FOR PRESENTATION OF REPORT OF JOINT COMMITTEE

SHRI KRISHNA CHANDRA HALDER (Durgapur): I beg to move:

"That this House do further extend upto the last day of the next Session, the time for presentation of the Report of the Joint Committee on the Bill to consolidate and amend the law relating to co-operative societies with objects not confined to one State and serving the interests of members in more than one State."

SHRI HARI VISHNU KAMATH (Hoshangabad): I oppose the motion I invite your attention to Rule 303 which reads as follows:—

"As soon as may be, after a Bill has been presented and referred to

Select Committee, the Select Committee shall meet from time to time in accordance with rule 264 to consider the Bill and shall make a report thereon within the time specified by the House.

"Provided further that the House has not fixed any time for the presentation of the report by a Select Committee

See the next Proviso also which says:

"Provided further that the House may at any time, on a motion being made, direct that the time for the presentation of the report by the Select Committee be extended to a date specified in the motion."

I am sorry to say that there are certain features in this memorandum which cry for a satisfactory explanation. The Committee was constituted on a motion adopted by this House on the 15th May last year and concurred in by the Rajya Sabha on the 18th May. That is in the last budget session, it was constituted by the House and it was instructed to report to the House by the last day of the first week of the next session. That means, last July, on 21st July, 1978, they were asked to report. Then what happened? The Committee was granted—it is laughable—two extensions for the presentation of the report—first, on the 21st July. They were to present the report on that date. The first extension was granted on up to 21st July, 1978. The first extension was given upto 22nd December till just before the winter session adjourned in 1978.

Again, the second extension was given from 24th November upto the last date of this session, that is, 18th May, 1979.

Now comes the most inexplicable part of the whole memorandum—Para 3. The Committee has held 11 sittings so far. That is all right. I do not question the number 11. But please see how many were held after these two extensions were granted. The